Appaling condition of ESI Hospitals

- 2733. SHRI ABANI ROY: Will the Minister of LABOUR be pleased to state:
- (a) whether the Government are aware of appaling conditions of ESI hospitals in the country particularly in the capital;
- (b) if so, whether the shortage of medicines, para medical staff and Doctors have created mess on the functioning of ESI hospitals;
- (c) if so, whether Government have takervpropose to take any cocrete steps to tone up the functioning of ESI hospitals in the country particularly in the capital; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) to (d) The condition of ESI hospitals and their working in the country particularly in the capital is generally satisfactory. However, there have been sporadic complaints about shortage of doctors, nurses, medicines, drugs, dressing equipments etc. in the ESI hospitals. The responsibility for administration of medical care under the ESI Scheme vests in the State GovernmemVUT administration except in Delhi and NOIDA where it is being administered directly by the ESIC. Therefore, such complaints as and when received, are forwarded to the concerned State Government for taking appropriate remedial action. Recently, in order to bring improvement in the working of all ESI hospitals, the ESI Corporation had formulated an Action Plan and forwarded the same to the State Governments for implementation in consultation with the Corporation. The Action Plan includes, inter'alia, upgradatioivfnodernization of medical facilities in the ESI hospitals by providing them equipments, of ultrasonography, pulse oximeter, auto analyzer, semi auto analyzer, cardiac monitor, dental unit, resuscitation equipments etc. Necessary funds in this regard as required by the State Governments, have since been released by the ESI Corporation. As regards shortage of staff in ESI hospitals, the concerned State Governments are requested from time to

time to fill the vacant posts as per the norms prescribed by the ESI Corporation.

National wage policy for sugar workers

2734. SHRI J. CHITHARANJAN:

SHRI GAYA SINGH:

Will the Minister of LABOUR be pleased to state:

- (a) whether there is any proposal for formulating a National Wage Policy for sugar workers at all-India level; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) and (b) Based on the recommendations of the Industrial Committee on Sugar Industry, a Sub-Committee has been constituted to formulate guidelines for wage revision in sugar industry. The Sub-Committee consists of representatives of anions, employers and the Government.

Strike by Medical Representatives of FDC Ltd.

- 2735. SHRI MANOJ BHATTACHARYA: Will the Minister of LABOUR be pleased to state:
- (a) whether his Ministry js aware that Federation of Medical and Sales Representatives Association of India (FMRAI) has appealed on 14th October, 1999 to the Ministry for recommending the issue of the Medical representatives of FDC Ltd. who are on strike for about two years to National Labour Tribunal; and
 - (b) if so, the steps taken in this regard?
- THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) Yes,- Sir.
- (b) The Government had considered the demand of the Federation of Medical and Sales Representatives (FMRAI) for constitution of a National Tribunal for the medical representatives of the FDC Ltd. The FMRAI has recently submitted additional facts which have to be